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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

O.A.No.1560/95

Date of Order: 20.12.95

BETWEEN:

V.Lakshminarayana

.. Applicant.

A N D

1. Union of India, rep. by the Secretary to Government of India, Ministry of Agriculture & Co-operation, Krishi Bhavan, New Delhi - 110 001.
2. The Director of Oil Seeds Development Government of India, Ministry of Agriculture (Department of Agriculture & Co-Operation), Telhan Bhavan, Himayat Nagar, Hyderabad - 500 029.
3. Officer on Special Duty (Crops), Ministry of Agriculture (Department of Agriculture & Co-Operation), Govt. of India, Krishi Bhavan, New Delhi - 110 001.
4. Director, Department of Personnel, P.G. & Pensions, Department of Personnel & Training, Government of India, New Delhi.

.. Respondents.

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Counsel for the Applicant

.. N.RamaMohan Rao

Counsel for the Respondents

.. Mr.N.R.Devraj

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CORAM:

HON'BLE SHRI JUSTICE V.NEELADRI RAO : VICE CHAIRMAN

HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

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Copy to:-

1. Secretary to Government of India,  
Ministry of Agriculture & Cooperation, Krishi Bhavan,  
New Delhi-110 001.
2. The Director of Oil Seeds Development,  
Government of India, Ministry of Agriculture  
(Department of Agriculture & Co-Operation),  
Telhan Bhavan, Himayat Nagar,  
Hyderabad-500 029.
3. Officer on Special Duty (Crops),  
Ministry of Agriculture (Department of  
Agriculture & Co-Operation), Govt. of India,  
Krishi Bhavan, New Delhi-110 001.
4. Director, Department of Personnel,  
P.G. & Pensions, Department of Personnel & Training,  
Government of India, New Delhi.
5. One copy to Mr. N. Rama Mohan Rao, Advocate,  
CAT, Hyderabad Bench, Hyd.
5. One copy to Mr. N. R. Devaraj, Sr. CGSC. CAT. Hyd.
7. One copy to Library, CAT, Hyd.
8. One spare copy.

kku.

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OA 1560/95.

Dt. of Order:20-12-95.

(Order passed by Hon'ble Justice Shri V. Neeladri Rao,  
Vice-Chairman).

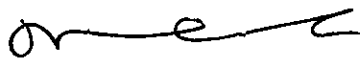
This Original Application was filed praying for declaration that the applicant is eligible and entitled for appointment to the post of Grade-I Staff Car Driver with effect from 1-8-93.

2. It is stated for the applicant that he has submitted representation dt. 9-10-95 to Respondent No.1 through proper channel.

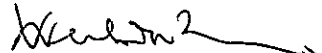
3. In the circumstances, the O.A. is ordered as under :-

" Respondent No.1 have to dispose of the representation of the applicant expeditiously and preferably by 30-6-96."

4. Original Application is ordered accordingly at the admission stage itself. It is needless to say that if the applicant is aggrieved by the order of the Respondent No.1 that is going to be passed, he is free to move this Tribunal under section 19 of the A.T.Act, 1985. No order as to costs.//



(R. RANGARAJAN)  
Member (A)



(V. NEELADRI RAO)  
Vice-Chairman

Dated: 20th December, 1995.  
Dictated in Open Court.

  
Dy. Registrar (J)

avl/

09-1560/95

TYPED BY  
COMPARED BY

CHECKED BY  
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD.

*Justice V. Neeladri Rao*  
HON'BLE MR. A.P. GORTHI ADMINISTRATIVE MEMBER.

*R. Raghavaram*  
HON'BLE MR. ~~A. B. ...~~ JUDICIAL MEMBER.

ORDER/JUDGEMENT:

DATED: . . . . . 1995.

M.A./R.A./C.A.NO.

IN

O.A.NO. 1560/95

T.A.NO. (W.P.NO. . . . .)

ADMITTED AND INTERIM DIRECTIONS ISSUED.

ALLOWED.

DISPOSED OF WITH DIRECTIONS.

DISMISSED.

DISMISSED AS WITHDRAWN.

DISMISSED FOR DEFAULT.

ORDERED/REJECTED *Accordingly*  
*At the Admission stage*  
NO ORDER AS TO COSTS.

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Rsm/-

*With ad copy*  
*No spare copy*

Central Administrative Tribunal  
DESPATCH  
26 DEC 1995  
HYDERABAD BENCH